

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn.No.0A 1240/1989 Date of decision:29.07.1992.

Shri R.K. Mishra ...Applicant

## Versus

Union of India ... Respondents

For the Applicant . . . None

For the Respondents ... None

### Coram:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(1)

The Hon'ble Mr. B.N. Dholakia, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgment?

2. To be referred to the Reporters or not?

Judgment(Oral)  
(of the Bench delivered by Hon'ble Shri P.K. Kartha,  
Vice Chairman(J))

The applicant was served with a notice regarding the hearing of the case. The applicant was also not present on the hearings held on 24.02.92 and 29.06.92. The application is dismissed for default and non-prosecution.

(B.N. DHOUNDIYAL)  
MEMBER(A)  
29.07.1992

(P.K. KARTHA)  
VICE CHAIRMAN(J)  
29.07.1992

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